

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/632 /2009 - CU[DB]

Date 22/03/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

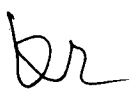
To :
SH. KARNAIL SINGH, CONTRACTOR,
HIRA MOHALLA, NABHA, DISTT. PATIALA (PB)
SH. KARNAIL SINGH, CONTRACTOR,

C.C.E. CHANDIGARH

Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. ST/6** **2010 CU[DB]** dated 15.03.10
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19, SECTOR 17-C, CHANDIGARH 160017

2. Adv. / Consult

MR.G.S.BHANGOO

H.NO. 5, SECTOR-10A, CHANDIGARH.

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Service Tax Appeal No.632 of 2009-Customs Branch

[Arising out of Order-in-Appeal No.13/CE/Chd-II/2009 dated 19.05.2009
passed by the Commissioner of Central Excise (Appeals), Chandigarh-II]

Date of Hearing/ Decision:15.03.2010

For approval and signature:

Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Mr.D.N. Panda, Judicial Member

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- | | | |
|----|---|--------|
| 1. | Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982. | yes |
| 2. | Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? | : yes |
| 3. | Whether Their Lordships wish to see the fair copy
of the Order? | : seen |
| 4. | Whether Order is to be circulated to the Departmental
authorities? | : yes |
-

Shri Karnal Singh

...Appellant

Vs.

CCE, Chandigarh

....Respondent

Appearance: None for the appellant.

Shri Sansar Chand, DR appeared for the respondent/Department.

CORAM: **Hon'ble Dr. Chittaranjan Satapathy, Technical Member**
Hon'ble Mr. D.N. Panda, Judicial Member

Final

Order No. *57/6/10* /Dated:15.03.2010

Per Dr. Chittaranjan Satapathy:

No one is present on behalf of the appellant. There is neither any
adjournment request nor the appellants have filed any compliance report.

2. As such, the appeal is dismissed on the ground of non-compliance with the order of pre-deposit.

Order dictated & pronounced in open court on 15.03.2010.

(Dr. Chittaranjan Satapathy)
Technical Member

(D.N. Panda)
Judicial Member

Ckp.